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Tuesday, March 3, 2020

Phalguna, 13, 1941 (Saka)

LOK SABHA DEBATES
(English Version)

Third Session
(Seventeenth Lok Sabha)



(Vol. VIII Contains Nos.11 to 23)

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C O N T E N T S

**Seventeenth Series, Vol. VIII, Third Session, 2020/1941 (Saka)
No.11, Tuesday, March 3, 2020/Phalguna 13, 1941 (Saka)**

<u>S U B J E C T</u>	<u>P A G E S</u>
ORAL ANSWERS TO QUESTIONS	13-20
*Starred Question No. 161	
WRITTEN ANSWERS TO QUESTIONS	22
Starred Question Nos. 162 to 180	
Unstarred Question Nos. 1841 to 2070	
OBSERVATION BY THE SPEAKER	
Display of placards by the Members	21-22

*The sign+ marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE	25-34
BUSINESS ADVISORY COMMITTEE 14 th Report	35
STANDING COMMITTEE ON AGRICULTURE 9 th and 10 th Reports	36
COMMITTEE ON EXTERNAL AFFAIRS 2 nd Report	37
STANDING COMMITTEE ON URBAN DEVELOPMENT 2 nd Report	37
STANDING COMMITTEE ON RURAL DEVELOPMENT 4 th to 6 th Reports	38
STANDING COMMITTEE ON SOCIAL JUSTICE AND EMPOWERMENT 6 th and 7 th Reports	39
STANDING COMMITTEE ON INDUSTRY 297 th to 299 th Reports	40
STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE 275 th Report	41
STANDING COMMITTEE ON HEALTH AND FAMILY WELFARE	

STATEMENTS BY MINISTERS

- (i) Status of implementation of the 212th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 204th Report of the Committee on Administration and Development of Union Territory of Lakshadweep pertaining to the Ministry of Home Affairs

Shri G. Kishan Reddy

42-43

- (ii)(a) Status of implementation of the recommendations/ observations contained in the 214th Report of the Standing Committee on Home Affairs on 'Working Conditions in Border Guarding Central Armed Police Forces (Border Security Force, Indo-Tibetan Border Police, Sashastra Seema Bal and Assam Rifles)' pertaining to the Ministry of Home Affairs
- (ii)(b) Status of implementation of the recommendations/ observations contained in the 215th Report of the Standing Committee on Home Affairs on 'Working Conditions in Non-Border Guarding Central Armed Police Forces (Central Reserve Police Force, Central Industrial Security Force and National Security Guard)' pertaining to the Ministry of Home Affairs

44-45

Shri Nityanand Rai

BANKING REGULATION (AMENDMENT) BILL, 2020 45-48**MATTERS UNDER RULE 377** 53-88

- (i) Need to expedite construction of NH-1(44) from Mukarba Chowk in Sonipat to Panipat in Haryana
Shri Ramesh Chander Kaushik 53-45
- (ii) Regarding changing the nomenclature of Awas Yojana in Madhya Pradesh
Shri Sudheer Gupta 55
- (iii) Need to ease the conditions of loan scheme under Kisan Credit Card
Shri Sumedhanand Saraswati 56
- (iv) Regarding transfer of immovable property of immigrants
Shri Gopal Shetty 57-58
- (v) Need to provide a wagon in Pawan Express (train no. 11062) for transportation of Lichee from Muzaffarpur, Bihar to Mumbai
Shri Ajay Nishad 59
- (vi) Need to mitigate the sufferings of banana growers in Jalgaon district, Maharashtra
Shrimati Raksha Nikhil Khadse 60

- (vii) Need to declare certain state roads in Tripura as National Highways
Sushri Pratima Bhoumik 61
- (viii) Need to reopen the Weaving Mill in Sandila Tehsil in Misrikh Parliamentary Constituency, Uttar Pradesh
Shri Ashok Kumar Rawat 62
- (ix) Regarding overuse of antibiotics
Dr. (Prof.) Kirit Premjibhai Solanki 63
- (x) Need to link Prayagraj in Uttar Pradesh with upcoming Defence Industrial Corridor in Uttar Pradesh.
Prof. Rita Bahuguna Joshi 64-65
- (xi) Need to set up a Academy of Tribal Culture in Tripura East Parliamentary Constituency in Tripura
Shri Rebatu Tripura 66
- (xii) Need to provide centres of various entrance examinations conducted by SSC and UPSC in Jalaun district, Uttar Pradesh
Shri Bhanu Pratap Singh Verma 67

- (xiii) Need to honour Vitthal Sakharam Page, freedom fighter of Maharashtra with Padma Award posthumously
Shri Sanjay Kaka Patil 68-69
- (xiv) Need to improve the infrastructure at Employees' State Insurance Hospital, Karur in Kerala
Sushri S. Jothimani 70
- (xv) Need to ensure sale of original organic products
Kumari Ramya Haridas 71
- (xvi) Need for parking and resting facilities for truck drivers plying on Hosur-Salem-Kochi stretch of National Highway
Shri V. K. Sreekandan 72-73
- (xvii) Need to recruit adequate local manpower in ISRO Propulsion Complex in Tamil Nadu
Shri S. Gnanathiraviam 74-76
- (xvii) Regarding considering genuine needs of differently-abled sports persons
Dr. T. R. Paarivendhar 76-77
- (xix) Regarding setting up of AIIMS in Andhra Pradesh
Shri Raghu Rama Krishna Raju 78

- (xx) Need to lay a new railway line from Joynagar to Moipith in West Bengal
- Shrimati Pratima Mondal 79
- (xxi) Need to release the share of Central Government for payment of compensation to farmers in Buldhana Parliamentary Constituency, Maharashtra
- Shri Prataprao Jadhav 80-81
- (xxii) Need to include certain castes as proposed by Government of Bihar in the list of Scheduled Tribes.
- Shri Kaushlendra Kumar 82-83
- (xxii) Need to run a superfast train from Moradabad to Mumbai with the stoppage of the train also at Amroha in Uttar Pradesh.
- Kunwar Danish Ali 83-85
- (xxiv) Need to constitute a Fishermen Welfare Fund.
- Shri Ram Mohan Naidu Kinjarapu 86
- (xxv) Need to sanction additional new batch for academic year 2020-2021 in Kendriya Vidyalaya at Kollam in Kerala.
- Shri N.K. Premachandran 87

(xxvi) Regarding problem of teachers in Dadra
and Nagar Haveli.

Shri Mohanbhai Sanjibhai Delkar 88

DIRECT TAX VIVAD SE VISHWAS BILL, 2020

Motion to consider 90

Shrimati Nirmala Sitharaman 90

Clauses 2 to 7 91-105

OFFICERS OF LOK SABHA**THE SPEAKER**

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LOK SABHA DEBATES

LOK SABHA
-----Tuesday, March 3, 2020/Phalgun 13, 1941 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

... (*Interruptions*)

ORAL ANSWER TO QUESTION

[*Translation*]

HON. SPEAKER: Now Question Hour. Question Number
161

Shri Magunta Sreenivasulu Reddy.

(161)

PROF. SOUGATA RAY: Sir, please take up Adjournment
Motion.

... (*Interruptions*)

SHRI RITESH PANDEY: Sir, our party has also moved an
Adjournment Motion.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Sir, please take
up adjournment motion.

... (*Interruptions*)

HON. SPEAKER: Hon. Members ... (*Interruptions*)

HON. SPEAKER: One minute ... (*Interruptions*)

[*English*]

SHRI T. R. BAALU : Sir, they are sitting like mute
spectators. ...(*Interruptions*)

[Translation]

HON. SPEAKER: Please sit down Hon. Baalu ji. One minute. Please sit down.

... *(Interruptions)*

HON. SPEAKER: All of you had decided to raise any matter, however serious it might be, after Question Hour ...
(Interruptions).

SHRI ADHIR RANJAN CHOWDHURY: Sir, we have given notice for adjournment motion ... *(Interruptions)*

HON. SPEAKER: I will allow you when the adjournment motion is taken up. You can raise your issue then. Let the question hour continue... *(Interruptions)*

SHRI SUDIP BANDYOPADHYAY: Sir, the adjournment motion is taken up before Question Hour ... *(Interruptions)*

HON. SPEAKER: I had requested all of you yesterday.

..... *(Interruptions)*

HON. SPEAKER: Please do not talk each other.

... *(Interruptions)*

HON. SPEAKER: Please sit down.

... *(Interruptions)*

HON. SPEAKER: Hon. Member, please sit down.

..... (*Interruptions*)

HON. SPEAKER: Hon. Members, the House runs with the consent and cooperation of all. The House functions properly if everyone cooperates. All of you had decided that Question Hour is very important. Whenever such matters come up, we will raise those matters after Question Hour.

..... (*Interruptions*)

We had discussed the two points in the All Party Meeting today as well. Firstly, no Member, whether he belongs to treasury bench or opposition bench, will cross the floor to go to another seat. If this happens, I am giving my ruling that he will be suspended for the entire session.

..... (*Interruptions*)

HON. SPEAKER: The House will run like this.

..... (*Interruptions*)

HON. SPEAKER: You may speak. I will allow each of you one by one.

..... (*Interruptions*)

HON. SPEAKER: Your leader is speaking.

..... (*Interruptions*)

HON. SPEAKER: One minute, please sit down.

..... (*Interruptions*)

HON. SPEAKER: Baalu ji, please sit down.

..... (Interruptions)

HON. SPEAKER: Adhir Ranjan ji.

..... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, we represent common man in the house and are expected to raise the issues concerning the country. (Interruptions)

Whatever is taking place in Delhi today is..... (Interruptions)

HON. SPEAKER: I am not talking about the issue.

... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Even today the number of deaths is increasing..... (Interruptions) We have every right to raise this issue. (Interruptions)

HON. SPEAKER: I have told you.

..... (Interruptions)

SHRI ADHIR RANJAN CHOWDHURY: Sir, do we not have the right to raise this issue?..... (Interruptions) Entire Delhi is facing violence. (Interruptions) The whole country is looking upto us. (Interruptions) We have requested you to let us raise this matter. (Interruptions) We are requesting to the Government..... (Interruptions)

We are requesting the Government again and again to discuss this issue. (*Interruptions*)

[English]

SHRI T. R. BAALU: My only concern is the Delhi issue. The real issue should be discussed first. For that matter, the Government has not reacted in the Parliament so far. The hon. Deputy Leader of the House is the senior-most Member of the Cabinet. At least, he should react on this matter now. Let us have a threadbare discussion whole day.

SHRI SUDIP BANDYOPADHYAY : Today in the all-party meeting, it was certainly discussed that nobody should cross the Floor from this side of the House to that side. They started clapping. You also decided that they should not come to this side also and if they come, they will also be suspended. ...(*Interruptions*) They will also be suspended. So, the question of suspension should be applied on both sides. It should not only be applied on this side but on that side also.

[Translation]

HON. SPEAKER: I want to remind the House that if anyone even from the treasury bench goes there, he will be subjected to the same action as anyone from the other side who crosses

the floor. Did we not agree to this? I have given my ruling in the House on the same issue.

..... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Hon. Speaker, begin the discussion. Let us begin the normal business...

(*Interruptions*)

HON. SPEAKER: Hon. Minister, what is your opinion on this issue?

... (*Interruptions*)

**THE MINISTER OF PARLIAMENTARY AFFAIRS,
MINISTER OF COAL AND MINISTER OF MINES**

(SHRI PRALHAD JOSHI): Hon. Speaker, my only request is that Adhir Ranjan ji, please listen. (*Interruptions*)

HON. SPEAKER: Baalu ji, I gave you also an opportunity to speak. It is not that I have not allowed you to speak. You as well as everyone got a chance to speak. Sougata da, I have given an opportunity to speak to your leader also. I have allowed one Member from every party to speak.

..... (*Interruptions*)

SHRI PRALHAD JOSHI: Hon. Speaker, regarding the decision to maintain disciplines in the House, we all wholeheartedly support your decision and we are with you. I

have to say only this about Delhi issue. Adhir Ranjan ji, it can be raised during the Zero Hour

(Interruptions) [English] Shri Baalu, you are a senior Member of this House.*(Interruptions)* You do not want to listen to me.*(Interruptions)* [Translation] You do not even want to listen to my complete sentence. [English] You just listen to me. Shri Suresh, you are a senior Member of this House. Please listen to me.*(Interruptions)*

[Translation]

HON. SPEAKER: Please let him finish. Has he finished ? Baalu ji, Please. Let him complete. You can speak after that. Let the House run as per the rule. I have made it clear to you.

..... *(Interruptions)*

[English]

SHRI PRALHAD JOSHI: I would like to put this on record. Yesterday also, we had said that [Translation] if they want to raise it, we have no objection. [English] I just want to say that restoration of peace and normalcy is the top most priority. [Translation] Still, whenever you are ready for discussion, the Government is also ready. *(Interruptions)* [English] Let the Hon. Speaker decide*(Interruptions)* Shri Adhir Ranjan ji, you are a senior leader. What are you doing? You

do not want to run the House(*Interruptions*)

[*Translation*] We have to take up the finance business, the Finance Bill, it is our constitutional obligation.

HON. SPEAKER: Suresh ji. I am giving the ruling, please.

[*English*]

SHRI T. R. BAALU : He is the hon. Deputy Leader of the House. He should say something. ...(*Interruptions*)

...(*Interruptions*)

[*Translation*]

PROF. SOUGATA RAY: Please fix time. ... (*Interruptions*)

11.09 hrs

OBSERVATION BY THE SPEAKER

Display of placards by the Members

HON. SPEAKER: Should you continue to talk like this when I am giving my ruling?

The second issue is regarding placard. Neither placards nor banners should be brought.

... (*Interruptions*)

HON. SPEAKER: Do you want to run the Parliament by placards? Do you not want to maintain the decorum in the

House? You say you want to come to the House carrying placards. Is it appropriate?

.....(*Interruptions*)

HON. SPEAKER: Tell me whether you are in favour of placards being allowed in the Parliament?

... (*Interruptions*)

HON. SPEAKER: Please tell me whether you want to bring placards in the Parliament. If you want to come to the Parliament with placards, then announce it on behalf of your party that you want to run the Parliament in such a way.

... (*Interruptions*)

HON. SPEAKER: Do you want to run the House like this?

... (*Interruptions*)

SHRI PRAHLAD JOSHI: Please tell us, please tell the country and the world.... (*Interruptions*)

***WRITTEN ANSWERS TO QUESTIONS**

(Starred Question Nos. 162 to 180

Unstarred Question Nos. 1841 to 2070)

HON. SPEAKER: The House stands adjourned till twelve of the clock.

11.11 hrs

The Lok Sabha then adjourned till Twelve of Clock.

*Available in Master copy of Original Version of Debate, placed in Library.

You can also visit <https://sansad.in/ls/questions/questions-and-answers> for more information.

12.00 hrs

The Lok Sabha re-assembled at Twelve of the Clock.

(Dr.(Prof.) Kirit Premjibhai Solanki *in the Chair*)

[*Translation*]

HON. CHAIRPERSON: Hon. Members, please sit down.

... (*Interruptions*)

HON. CHAIRPERSON: Today we are having discussion pertaining to the Ministry of Social Justice and Empowerment. This is an important discussion. The discussion is on Scheduled Caste, Scheduled Tribe, OBC, differently-abled persons, and senior citizens. I request you to sit down and let the business of the house run. This is a matter of dignity and we should discuss this matter pertaining to dignity only.

... (*Interruptions*)

HON. CHAIRPERSON: The House stands adjourned till fourteen of the clock.

12.02 hrs

The Lok Sabha then adjourned till Fourteen of the Clock.

14.00 hrs

The Lok Sabha re-assembled at Fourteen of the Clock.

(HON. SPEAKER *in the Chair*)

HON. SPEAKER: Hon. Members, I have received some notices of adjournment motion. I have not given permission to any of the notices of adjournment motion.

14.01 hrs

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now, papers will be laid on the Table.

Shri Giriraj Singh

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY & DAIRYING (SHRI GIRIRAJ SINGH):

Hon. Speaker Sir, I beg to lay on the Table a copy of the output outcome (Hindi and English versions) of the Ministry of Fisheries, Animal Husbandry & Dairying for the year 2020-2021.(*Interruptions*)

(Placed in Library, See No. LT 2128/17/20)

HON. SPEAKER: Please maintain discipline

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY

(BAHARAMPUR): Sir, I would like to say that all are Members here... (*Interruptions*)

HON. SPEAKER: Please make them understand. Members like you have set the practices to run the House, please maintain them.

... (*Interruptions*)

SHRI ADHIR RANJAN CHOWDHURY: Sir, where will we go? We do not do anything.... (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker Sir, I beg to lay the following papers on the table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2018-2019.

(ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2129/17/20)

(b) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Nepanagar, for the year 2018-2019.

(ii) Annual Report of the NEPA Limited, Nepanagar, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (b) of (1) above.

(Placed in Library, See No. LT 2130/17/20)

**THE MINISTER OF STATE IN THE MINISTRY OF
CONSUMER AFFAIRS, FOOD & PUBLIC
DISTRIBUTION (SHRI DANVE RAOSAHEB
DADARAO):** Hon. Speaker, I beg to lay the following
papers on the Table:

(1) A copy of the Notification No. S.O.4616(E) published in Gazette of India dated 26th December, 2019 making certain amendments in the Notification No. S.O.371(E) dated 8th February, 2017 under Section 55 of the Aadhaar (Targeted

Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

(Placed in Library, See No. LT 2131/17/20)

(2) A copy of the Bureau of Indian Standards (Recruitment to Scientific Cadre) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. BS/11/07/2019 in Gazette of India dated 23rd December, 2019 under sub-section (2) of Section 40 of the Bureau of Indian Standards Act, 2016.

(Placed in Library, See No. LT 2132/17/20)

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Essential Commodities Act, 1955:-

(i) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Third Amendment) Order, 2019 published in Notification No. S.O.4298(E) in Gazette of India dated 28th November, 2019.

(ii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Fourth Amendment) Order, 2019 published in Notification No. S.O.4341(E) in Gazette of India dated 3rd December, 2019.

(iii) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Fifth Amendment) Order, 2019 published in Notification No. S.O.4417(E) in Gazette of India dated 10th December, 2019.

(iv) The Removal of Licensing Requirements, Stock Limits and Movement Restrictions on Specified Foodstuffs (Sixth Amendment) Order, 2019 published in Notification No. S.O.4471(E) in Gazette of India dated 16th December, 2019.

(Placed in Library, See No LT 2133/17/20)

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, I beg to lay on the Table :

(1) A copy of the Notification No. S.O.1394(E) (Hindi and English versions) published in Gazette of India dated 3rd May, 2017 regarding delegation of powers and functions of the appropriate Government to Administrator/Lieutenant Governor of the Union Territories of Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli, Daman and Diu and Lakshadweep under sub-section (1) of Section 86 of the Real Estate (Regulation and Development) Act, 2016.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2134/17/20)

[Translation]

MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): On behalf of Shri Parshottam Rupala, I beg to lay the following papers on the Table:-

(1) A copy each following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2018-2019.

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2135/17/20)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2018-2019.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT 2136/17/20)

THE MINISTER OF STATE IN MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES & PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): On behalf of Dr. Sanjeev Baliyan, I beg to

lay a copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the Goa Meat Complex Limited, Panji, for the year 2018-2019.

(2) Annual Report of the Goa Meat Complex Limited, Panji, for the year 2018- 2019 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No LT 2137/17/20)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Hon.

Speaker, I beg to lay the following papers on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Land Ports Authority of India, New Delhi, for the year 2018-2019 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Land Ports Authority of India, New Delhi for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No LT 2138/17/20)

(3) A copy each of the following Notifications (Hindi and English versions) under sub- section (3) of Section 141 of the Border Security Force Act, 1968:-

(i) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.17(E) in the Gazette of India dated 8th January, 2020.

(ii) The Border Security Force Combatised Para-Medical Staff Recruitment (Amendment) Rules, 2019 published in Notification No. G.S.R.25(E) in Gazette of India dated 10th January, 2020.

(Placed in Library, See No. LT 2139/17/20)

(4) A copy of the Notification No. S.O.781(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2019 declaring Dera Baba Nanak Land Check Post of Punjab State as an authorized Immigration Check Post for the purpose of Passport (Entry into India) Rules, 1950 issued under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.

(Placed in Library, See No LT 2140/17/20)

(5) A copy of the Notification No. S.O.782(E) (Hindi and English versions) published in Gazette of India dated 11th February, 2019 appointing Chief Immigration Officer, BoI Dera Baba Nanak as the 'Civil Authority' w.e.f. 11.02.2019 for the purpose of the Foreigners Order, 1948 issued under sub-section (2) of Section 3(A) of the Foreigners Act, 1946.

(Placed in Library, See No. LT 2141/17/20)

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI AND MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RATTAN LAL KATARIA): I beg to lay on the Table a copy each of the following papers (Hindi and English version) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(1) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi for the year 2018-2019.

(2) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi for the year 2018-2019 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 2142/17/20)

14.01 ½ hrs

BUSINESS ADVISORY COMMITTEE
14th Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Sir, on behalf of my colleague, Shri Pralhad Joshi, I beg to present the Fourteenth Report of the Business Advisory Committee.

14.02 hrs

STANDING COMMITTEE ON AGRICULTURE
9th and 10th Reports

SHRI P. C. GADDIGOUDAR (BAGALKOT): Sir, I beg to present the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture (2019-20):

- (1) 9th Report on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
 - (2) 10th Report on 'Demands for Grants (2020-21)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
-

14.02 ½ hrs

STANDING COMMITTEE ON EXTERNAL AFFAIRS

2nd Report

SHRI P. P. CHAUDHARY (PALI): Sir, I beg to present the Second Report (English and Hindi versions) of the Standing Committee on External Affairs (2019-20) on Demands for Grants of the Ministry of External Affairs for the year 2020-21.

14.03 hrs

**STANDING COMMITTEE ON URBAN
DEVELOPMENT**

2nd Report

SHRI JAGDAMBIKA PAL (DOMARIYAGANJ): Sir, I beg to present the Second Report (Hindi and English versions) of the Standing Committee on Urban Development (2019-20) of Seventeenth Lok Sabha on 'Demands for Grants (2020-21) of Ministry of Housing and Urban Affairs'.

14.03½ hrs

**STANDING COMMITTEE ON RURAL
DEVELOPMENT**
4th to 6th Reports

[Translation]

SHRI PRATAPRAO JADHAV (BULDHANA): Hon. Speaker Sir, I beg to lay on the Table the following Reports (Hindi and English version) of the Standing Committee on Rural Development :-

1. Fourth Report on 'Demands for Grants '(2020-21)' of the Ministry of Rural Development (Department of Rural Development).
 2. Fifth Report on 'Demands for Grants (2020-21)' of the Ministry of Rural Development (Department of Land Resources).
 3. Sixth Report on 'Demands for Grants (2020-21)' of the Ministry of Panchayati Raj.
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14.04hrs

STANDING COMMITTEE ON SOCIAL JUSTICE AND
EMPOWERMENT
6th and 7th Reports

SHRIMATI RAMA DEVI (SHEOHAR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2019-20):-

1. Sixth Report on 'Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
 2. Seventh Report on 'Demands for Grants (2020-21)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
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14.04½ hrs

STANDING COMMITTEE ON INDUSTRY
297th to 299th Reports

SHRI BIDYUT BARAN MAHATO (JAMSHEDPUR): I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

1. 297th Report on Demands for Grants (2020-21) pertaining to the Ministry of Micro, Small and Medium Enterprises.
 2. 298th Report on Demands for Grants (2020-21) pertaining to the Department of Public Enterprises (Ministry of Heavy Industries and Public Enterprises).
 3. 299th Report on Demands for Grants (2020-21) pertaining to the Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises).
-

14.05 hrs.

**STANDING COMMITTEE ON TRANSPORT,
TOURISM AND CULTURE**

275th Report

[English]

SHRI DUSHYANT SINGH (JHALAWAR-BARAN): Sir, I beg to lay on the Table the Two Hundred Seventy-fifth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2020-21) of the Ministry of Tourism.

14.05 ½ hrs

**STANDING COMMITTEE ON HEALTH AND FAMILY
WELFARE**

118th and 119th Reports

DR. PRITAM GOPINATHRAO MUNDE (BEED): Sir, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

1. 118th Report on Demands for Grants (2020-21) of the Department of Health and Family Welfare, Ministry of Health and Family Welfare.
2. 119th Report on Demands for Grants (2020-21) of the Department of Health Research, Ministry of Health and Family Welfare.

14.06 hrs

STATEMENTS BY MINISTERS

(i) Status of implementation of the 212th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/observations contained in 204th Report of the Committee on Administration and Development of Union Territory of Lakshadweep pertaining to the Ministry of Home Affairs.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): Sir, I beg to lay a statement regarding the status of implementation of the 212th Report of the Standing Committee on Home Affairs

*Laid on the Table and also placed in Library, See No. LT 2143/17/20

on Action Taken by the Government on the recommendations/observations contained in 204th Report of the Committee on Administration and Development of Union Territory of Lakshadweep pertaining to the Ministry of Home Affairs.

14.06 ½ hrs

(ii) (a) Status of implementation of the recommendations/ observations contained in the 214th Report of the Standing Committee on Home Affairs on 'Working Conditions in Border Guarding Central Armed Police Forces (Border Security Force, Indo-Tibetan Border Police, Sashastra Seema Bal and Assam Rifles)' pertaining to the Ministry of Home Affairs.*

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Sir, I beg to lay the following statement on the Table of the House:

Status of implementation of the recommendations/ observations contained in the 214th Report of the Standing Committee on Home Affairs on 'Working Conditions in Border Guarding Central Armed Police Forces (Border Security Force, Indo-Tibetan Border Police, Sashastra Seema Bal and Assam Rifles)' pertaining to the Ministry of Home Affairs.

(b) Status of implementation of the recommendations/ observations contained in the 215th Report of the Standing Committee on Home Affairs on 'Working Conditions in NonBorder Guarding Central Armed Police Forces

*Laid on the Table and also placed in Library, See No. LT 2144/17/20.

(Central Reserve 12 Police Force, Central Industrial Security Force and National Security Guard)' pertaining to the Ministry of Home Affairs.*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): Sir, I beg to lay the following statement on the table of the House: Status of implementation of the recommendations/ observations contained in the 215th Report of the Standing Committee on Home Affairs on 'Working Conditions in Non Border Guarding Central Armed Police Forces (Central Reserve Police Force, Central Industrial Security Force and National Security Guard)' pertaining to the Ministry of Home Affairs,

14.07 hrs

BANKING REGULATION (AMENDMENT) BILL,

2020**

HON. SPEAKER: Item no -21. Shrimati Nirmala Sitharaman
ji.

...(Interruptions)

*Laid on the Table and placed in Library, See No. LT 2145/17/20.

** Published in the Gazette of India, Extraordinary, Part – II, Section 2, dated 3.3.2020

[English]

SHRI ADHIR RANJAN CHOWDHURY

(BAHARAMPUR): Sir, this item should not be taken up before the discussion on Delhi riots. ...*(Interruptions)*

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move for leave to introduce a Bill further to amend the Banking Regulation Act, 1949....*(Interruptions)*

[Translation]

HON. SPEAKER: Shri N.K. Premchandran

...*(Interruptions)*

HON. SPEAKER: Prof. Sougata Ray.

...*(Interruptions)*

HON. SPEAKER: Shri Adhir Ranjan Chowdhury.

...*(Interruptions)*

HON. SPEAKER: Adv. Dean Kuriakose.

...*(Interruptions)*

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, the Banking Regulation (Amendment) Bill, 2020 is absolutely the need of the hour. ...(Interruptions) In this country, very recently, the Punjab and Maharashtra Cooperative Bank, which is a Multi-State Cooperative Bank, unfortunately, has put a lot of small and medium sized depositors to difficulty. ...(*Interruptions*) Constantly, there is a request that the Government should do something about it. ...(*Interruptions*) Under the leadership of Prime Minister Modi, we have ensured that the deposit insurance is increased from Rs. 1 lakh to Rs. 5 lakh so that common citizens, who have saved their money, can be sure that, whatever be the difficulty, their money will be safe in the banks. ...(*Interruptions*) But if the Opposition thinks that they can stall the demands of the small deposit holders who are looking up to the Government for some activity, for some protection, and if the small and medium depositors are being denied their right, it is a shame. They are against the small and medium depositors of this country. ...(*Interruptions*)

[Translation]

HON. SPEAKER: Hon. Members, I have already given ruling from the Chair that if any Member crosses the border, no matter whether he is from treasury benches or opposition

benches, I will immediately suspend him for the entire session.

...(Interruptions)

HON. SPEAKER: You may sit down.

...(Interruptions)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, the small and medium depositors of this country are looking up to this Government to protect them. *...(Interruptions)* We have raised the deposit insurance from Rs. 1 lakh to Rs. 5 lakh in order that we give the protection. *...(Interruptions)* Now, at this time, without this amendment, the depositors are going to be in a difficulty. So, I appeal to everybody to take this amendment into consideration. *...(Interruptions)*

[Translation]

HON. SPEAKER: The question is:

“That leave to introduce a Bill further to amend the Banking Regulation Act, 1949 may be granted.”

The Motion was adopted.

...(Interruptions)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I introduce*
the Bill.

...(Interruptions)

* Introduced with the recommendation of the President.

[Translation]

HON. SPEAKER: Hon. Members, all of you have taken a unanimous decision on the subject you are discussing. The Treasury Benches have said that they will accept the rulings from the Chair. I have discussed the matter with both sides. I have discussed it with the leaders of all political parties. I understand that there can be consent and disagreement in the House, but all of us are working in the interest of the country.

Given the present circumstances of the country, I understand that I shall give a ruling on the subjects mentioned by you today only because Holi is just around the corner and Holi should be celebrated harmoniously.

...(Interruptions)

HON. SPEAKER: Please listen to me.

...(Interruptions)

HON. SPEAKER: The Government is ready for discussion on this issue and the Government is saying that the discussion on this subject should be held on 11th after Holi, you have made a demand for the discussion, and the Government is ready for the discussion.

....(Interruptions)

HON. SPEAKER: Whether the Government is ready for the discussion?

...(Interruptions)

HON. SPEAKER: The Government is ready for the discussion and in such circumstances we should hold a discussion in the House.

...(Interruptions)

HON. SPEAKER: The Government may hold the discussion. You shall also take the seat and participate in the discussion from there. The House is for holding the discussion, holding a dialogue, and holding a debate.

...(Interruptions)

14.11 hrs

(At this stage, Shri Kodikunnil Suresh, Shri Bhagwant Mann and some other hon. Members came and stood on the floor near the Table.)

[Translation]

HON. SPEAKER: No. Please discuss, deliberate and have talks and also celebrate the joyful festival of Holi. Debate should be in the country in a cordial atmosphere. You also celebrate Holi, all would celebrate Holi, the entire country

would celebrate Holi. You should learn from the Hon. Senior Members. No Senior Member leaves his seat and comes to well of the House.

...(Interruptions)

HON. MEMBER: Today all of us are willing to discuss issues related to the Scheduled Tribes and Social Welfare, the issue of social welfare is of critical importance. Your Chief whip has called for a two-day debate on the issue of social welfare.

...(Interruptions)

HON. SPEAKER: Do you not want to discuss the issue of Social welfare? Do you not want to discuss the issues of downtrodden, oppressed and distressed people?

...(Interruptions)

HON. SPEAKER: Do you come here to make hullaballoo? Please discuss, communicate and talk in this temple of democracy. It is my humble request to all of you . There could be agreement or disagreement but discussion must take place in the House

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARJUN RAM MEGHWAL): Hon. Speaker Sir, please fix a date for the discussion. You have to fix the date and time and we are ready for the discussion.

...(Interruptions)

14.14 hrs

MATTERS UNDER RULE 377 *

HON. SPEAKER: All matters under Rule 377 may be laid on the Table.

...(Interruptions)

(i) Need to expedite construction of NH-1(44) from Mukarba Chowk in Sonipat to Panipat in Haryana

SHRI RAMESH CHANDER KAUSHIK (SONIPAT): The construction work of N.H- I (44) from Mukarba Chowk to Panipat in my parliamentary constituency Sonipat has not

*Treated as laid on the Table.

been completed so far. I would like to request the Hon. Minister of Road Transport and Highways to expedite the construction work on the above road and get it completed at the earliest.

**(ii) Regarding changing the nomenclature of Awas Yojana
in Madhya Pradesh**

SHRI SUDHEER GUPTA (MANDSOUR): I would like to draw attention of Hon. Minister of Rural Development towards the fact that the Government of Madhya Pradesh has changed nomenclature of Pradhan Mantri Awas Yojana, an ambitious scheme of Central Government to the Mukhyamantri Aawas Yojana .This scheme is being implemented throughout the country during the last several years and under the scheme houses costing crores of rupees have been constructed and handed over to the beneficiaries,. The scheme is being funded by the Central Government. The hon'ble Minister is, therefore, requested to issue directions to the Chief Minister, Madhya Pradesh Government to run the scheme with the nomenclature of 'Pradhan Mantri Aawas Yojana.

**(iii) Need to ease the conditions of loan scheme under
Kisan Credit Card**

SHRI SUMEDHANAND SARASWATI (SIKAR): Farmers across the country are provided loans by the Government through KCC. The above loan is repaid by the farmer in banks with lump sum annual interest. The principal amount is returned to the farmer by the bank within one week. But, sometimes, the farmers are not able to pay the entire amount of loan with interest resulting into non-payment of KCC loan and hence, they miss the opportunity to avail the benefit of interest subvention and eventually the farmers have to borrow from the money-lenders at higher rate of interest. In case of not getting the money on loan from money-lenders, they could not pay the loan. Eventually, the farmer becomes defaulter. Banks should recover only the interest amount instead of taking the whole amount with interest in order to save the farmers from becoming defaulters and to save from the money-lenders so that the farmers can repay the loan easily and can save themselves from becoming defaulters and falling prey to money-lenders.

**(iv) Regarding transfer of immovable property of
immigrants**

SHRI GOPAL SHETTY (MUMBAI NORTH): It is well known fact that in the year 1947, when partition of India took place ,two different countries were formed on the basis of Hindu and Muslim population and partition of land was also done on the basis of population in both the countries. But, during and after partition, a large number of non- Muslims have migrated from Pakistan to India, but their lands are still under the occupation of Pakistan. At present, the population of Hindu, Sikh, Parsi, Jain and Christian in Pakistan is decreasing and the population of the Muslim community is continuously increasing rapidly. One of the major reasons for this is the heinous crime, atrocities and harassment of non-Muslim people in Pakistan which is why they are migrating to India leaving Pakistan and this has been continuing since independence till today. In the year 1950, Nehru Liaqat agreement was signed in Delhi in which it was ensured that both the countries would take care of minorities in their respective countries but that did not happen and the agreement became ineffective. Though there is no criminal record of

Hindus, Sikhs, Buddhists, Jains, Parsis and Christians living in the country, the people of the above communities have suffered heinous atrocities perpetrated against them by Pakistan and now they have taken shelter in Delhi or other states of the country and living here for years together. Today, the population of Muslims in the country is more than 15 per cent whereas the number of non-Muslims in Pakistan is less than 2 per cent. The country is happy that the Government headed by Prime Minister Shri Narendra Modi, has passed an Act to confer citizenship on these victims who have come to the country from Bangladesh and Afghanistan including Pakistan which is a welcome step. In this regard, I urge upon the Government that concrete steps should be taken to assess the number of non-Muslims which includes Hindus, Sikhs, Buddhists, Jains, Parsis and Christians who have settled down in the country particularly from Pakistan since independence and concrete steps should be taken to help them to regain their shares of lands under the control of Pakistan.

(v) Need to provide a wagon in Pawan Express (train no. 11062) for transportation of Lichee from Muzaffarpur, Bihar to Mumbai

SHRI AJAY NISHAD (MUZAFFARPUR): Muzaffarpur is world famous for the production of Shahi Lichee and other types of lichees. The lichees produced here are in huge demand in Mumbai. Due to this the lichee farmers sell a huge part of their produce in the markets of Mumbai which yields them more revenue. The East Central Railway used to provide a parcel van in Pawan Express (Train No. 11062) which transported around 600 Tonnes lichee to Mumbai but the Railways stopped it in 2018 due to which the farmers are compelled to transport it by trucks which leads to rotting of lichees in large quantity and has adverse effect on the revenue of farmers.

I would like to demand the Hon. Minister of Railways to resume the high capacity parcel van facility in the Pawan Express (Train No. 11062) at a fare prescribed by Railways from 20 May, 2020 to 10 June, 2020 to transport the famous Muzaffarpur lichees to Mumbai market.

(vi) Need to mitigate the sufferings of banana growers in Jalgaon district, Maharashtra

SHRIMATI RAKSHA NIKHIL KHADSE (RAVER):

The Banana growers of Jalgaon district in Maharashtra are facing huge losses in this season due to impact of chilling injury (Charka) to the banana plantation in more than 5 thousand hectare area because of more than 10 degree centigrade drop in temperature. The mature plantation and new plantation of Bananas have been affected by Charka disease. This disease hampers the growth of new plantation and affects the next crop of banana. This adverse effect of chilling injury will hamper the export of bananas resulting in huge financial loss amount to crores of rupees. I would like to submit that banana plantation is done in most of the areas of my parliamentary constituency and therefore, I request the Government to provide assistance to the farmers especially the banana exporting farmers of my parliamentary constituency in view of the difficulties being faced by them due to this chilling injury, the natural calamity and to find solution of this disease (Charka) to reduce its adverse effects.

**(vii) Need to declare certain state roads in Tripura as
National Highways**

KUMARI PRATIMA BHOUMIK (TRIPURA WEST): I would like to draw the attention of Hon. Minister of Road Transport and National Highways towards the demand of the state of Tripura to declare certain roads/routes to the State as National Highways. On 2017, the State Government had requested the Ministry of Road Transport and National Highways to declare 6 roads/routes of Tripura as National Highways but the Union Government has not taken any step in this direction so far. Therefore, I request the Hon. Minister to consider the demand of the State of Tripura and declare these roads as National Highways.

**(viii) Need to reopen the Weaving Mill in Sandila
Tehsil in Misrikh Parliamentary Constituency, Uttar
Pradesh**

SHRI ASHOK KUMAR RAWAT (MISRIKH): The weaving mill in Sandila Tehsil in my Misrikh Parliamentary Constituency (Uttar Pradesh) is closed for a long time. Due to closure of the mill, the workers have become unemployed and have lost their livelihood, which has pushed their families to a pitiable condition and are on the verge of starvation. The people of my region have been demanding for the last several years to reopen the weaving mill but it has not been accepted.

I request to provide special financial assistance to reopen the closed weaving mill in Sandila in Misrikh Parliamentary Constituency and if it is not possible to reopen the mill then the vacant land of this mill may be included in defence corridor so that the vacant land can be developed and job opportunities could be created for the local youths.

(ix) Regarding overuse of antibiotics

[English]

DR.(PROF.) KIRIT PREMJBHAI SOLANKI

(AHMEDABAD WEST): Anti-microbial Resistance will be one of the challenges India will face in the coming decade. ICMR in its research has found AMR organisms in the digestive tracts of two out of every three individuals who were tested for this study. The problem of antibiotic resistance is turning to become a killer as diseases like pneumonia, tuberculosis and gonorrhoea are becoming difficult to tackle. Apart from overuse of antibiotics for medical treatment (and self-medication), improper waste management, usage of chemical fertilizers and overuse of antibiotics on animals have increased the rate of spread of antibiotic resistance organisms. Antibiotic resistance bacteria has been found even in milk samples and also in groundwater located near waste disposal sites. Thus, I request the Government to raise awareness on the issue and prevent overuse of antibiotics in livestock.

**(x) Need to link Prayagraj in Uttar Pradesh with
upcoming Defence Industrial Corridor in Uttar
Pradesh**

[Translation]

PROF. RITA BAHUGUNA JOSHI (ALLAHABAD): I would like to draw the attention of Hon'ble Minister of Heavy Industries and Public Enterprises towards my Parliamentary Constituency Prayagraj. Hon'ble Prime Minister had announced Defence Industrial Corridor in the Investor Summit held in Uttar Pradesh on 21st February, 2018.

The Corridor will start from Aligarh to Lucknow via Agra, Jhansi, Chitrakoot and Kanpur.

Naini in Allahabad had emerged as an important industrial area in the past but due to various reasons companies like Triveni Structurals Limited Naini, Swadeshi Cotton Mill, Meja Weaving Mill closed one by one. Naini shares its borders with Chitrakoot district and the geographical conditions are somewhat similar to Bundelkhand. Around 350 acres of land is lying unutilised in Triveni Structurals, Spinning Mill Meja and Cotton Mill Naini among the Government organisation of Central and State

Government in Naini and workshops, office and employee quarters are also available in their premises.

I strongly demand to connect Prayagraj with the Defence Corridor in view of availability of above Government facilities so that the economy could be boosted and unemployment could be mitigated.

**(xi) Need to set up an Academy of Tribal Culture in
Tripura East Parliamentary Constituency in Tripura**

SHRI REBATI TRIPURA (TRIPURA EAST): I demand from the Government to set up Academy of Tribal Culture for the cultural conservation and development of tribals in my Parliamentary Constituency Tripura East. There are 19 communities in Tripura. Their language and culture have been quite rich and they share similar ideologies since ancient times. Music composers like S.D.Burman, R.D.Burman and recent Padmashree awardee Shri Benichandra Jamatin, Shri Thanga Darlong have showcased cultural life of these tribals and their sense of dedication towards the nation.

I appeal to the Government that with the establishment of Tripura Academy of Tribal Culture, the culture, writings and art of tribals will find a place on the world map and it will give the next generations of tribals the opportunity to present their art and culture to the world and will help in their social, economic and cultural advancement.

(xii) Need to provide centres of various entrance examinations conducted by SSC and UPSC in Jalaun district, Uttar Pradesh

SHRI BHANU PRATAP SINGH VERMA (JALAUN):

Every year thousands of students from Jalaun district under my Parliamentary Constituency appear in various examinations conducted by the Staff Selection Commission and the Union Public Service Commission .They have to travel to Kanpur or Lucknow for appearing in the exam but since Jalaun is a backward district ,economically backward students from this region have to face a lot of difficulties in travelling to Kanpur and Lucknow for appearing in the examination. Consequently, talented students are not able to appear in the examination due to which their morale is going down. Therefore, I urge upon the Union Government that centres of examinations conducted by the SSC and the UPSC should be arranged in Jalaun district for ensuring bright future of students of Jalaun so that the students from Jalaun may also serve the nation by holding the higher positions.

**(xiii) Need to honour Vitthal Sakharam Page,
freedom fighter of Maharashtra with Padma
Award posthumously**

SHRI SANJAY KAKA PATIL (SANGLI): V.S. Page is considered the father of Bhartiya Rojgar Guarantee Yojana. He was imprisoned for active participation in 1930s Civil Disobedience movement, individual Satyagrah of 1940 and Quit India movement of 1942. V.S. Page was renowned personality, a learned person and highly educated activist. He was the pioneer of Employment Guarantee Scheme, a great freedom fighter, an outstanding M.P and he made his career in Maharashtra Legislative Council.

Maharashtra was facing drought in 1972. At that time employment guarantee was ensured through Employment Guarantee Scheme. The above scheme of providing employment to uneducated rural unemployed people in their own vicinity has in fact become a boon for the crores of unemployed people. Undoubtedly, the above scheme has been helpful in decreasing the number of people migrating to cities. This scheme was appreciated by the United Nations Organisation. The above scheme is being implemented in various backward African countries by the UNO.

Understanding the importance of the scheme, the Union Government, passed legislation on it in the Parliament and made it effective with immediate effect.

The life of farmers, labourers, the poor, deserted and servants has been highlighted by V.S. Page through Employment Guarantee Scheme. He has said about their right to work - "These words of 'right to work' would seem new but these would bring wide self-governance to the people, it would prove helpful for nation-building, more and more people would be able to get employment and their lives would be meaningful." V.S. Page should be conferred Padma Award posthumously for noble work and public welfare works done by him in the social, political and public spheres.

(xiv) Need to improve the infrastructure at Employees' State Insurance Hospital, Karur in Kerala

[English]

SUSHRI S. JOTHIMANI (KARUR): There is an urgent need to allocate adequate funds and take necessary action in order to improve the quality of healthcare provided by the Karur Employee State Insurance (ESI) Hospital in Karur district, which falls under the Karur Parliamentary Constituency.

At present, there is only an out-patient facility available at the ESI Hospital. There is a requirement to convert it into a multi-speciality hospital. The upgraded infrastructure will be beneficial for the workers of the district to receive high quality healthcare services.

Therefore, I urge the Government to upgrade and improve the health infrastructure and medical services at the ESI Hospital in Karur.

(xv) Need to ensure sale of original organic products

KUMARI RAMYA HARIDAS (ALATHUR): There is a lot of attraction for the organic or “Jaiva” food items in the market and these food items get a better price. Now, many of the retail-traders are following this trend in the market and sell all items in the trade name “Jaiva” or organic. The number of cancer patients has increased in a short span and it has come out in studies that the main cause is the usage of pesticides and chemicals in agriculture farms. The threat is towards the future generation.

So, adequate legislations have to be made by the Food Safety and Standards Authority of India, so that original organic products only come to the market and only the farmers producing organic products get the benefit.

I urge upon the Union Government to take immediate action in this regard.

(xvi) Need for parking and resting facilities for truck drivers plying on Hosur-Salem-Kochi stretch of National Highway

SHRI V.K. SREEKANDAN (PALAKKAD): The main reason as per initial report for the accident that happened in the wee hours of 20.02.2020 at Avinashi in Tamil Nadu, involving a bus and a container truck, in which 19 persons have lost their lives and many others sustained serious injuries, was due to the container truck driver dozing off at the wheels. Earlier there was a shift system for the truck drivers plying vehicles on long distance routes with sleeper facility in the cabin which has been done away with the current Motor Vehicles Amendment Act, forcing the truck drivers to drive the vehicles without any break for a longer duration. This needs to be rolled back again. Hosur-Salem-Kochi stretch on the National Highway is the highest vehicular traffic stretch in the country. Since this stretch is having heavy vehicular movement, especially in the nights, parking and resting facilities need to be created as well as speed up monitoring by cameras.

Therefore, I urge upon the Government to install cameras as well as create parking place and resting facilities along this

stretch and also bring back the shift system for the long distance truck drivers urgently.

(xvii) Need to recruit adequate local manpower in ISRO Propulsion Complex in Tamil Nadu

SHRI S. GNANATHIRAVIAM (TIRUNELVELI): ISRO Propulsion Complex (IPRC) is the only functional ISRO/DOS centre located in state of Tamil Nadu, it is one of the unique high technology installations of ISRO and is responsible for rocket engine testing, Integration of rocket stages, handling and storage of Earth Storable and Cryogenic propellants for ISRO's launches. It is geographically the biggest centre in ISRO with 8000 acres of land and strategically located on National Highway 47.

This centre is located in my Constituency and it was formed in the year 1982, I came to know from the records that, IPRC is doing 80% of Liquid Propulsion system related testing, assembly and integration works and supplying the rocket stages for launches. IPRC/ISRO centre is engaging nearly 2000 contract employees for more than 20 years and has not enhanced its permanent staff strength. At present, the centre is functioning with nearly 700 permanent employees whereas the nearby ISRO VSSC, located at Veli Kerala is having nearly 7000 permanent manpower and having only 700 contract manpower.

I came to know from news dailies that URSC/ISRO Sangalore centre is recruiting more than 180 posts in Admin, Auxiliary, Technician posts in group C and D category via vide Advt.No.URSC:O1:2020 dated February 15, 2020 on a single stretch whereas the pioneering IPRC/ISRO centre which requires more number of manpower is operated by contract Man powers. In ISRO many times such mass recruitments were sanctioned by ISRO Headquarters whereas no such recruitments were made to fulfill the manpower requirements of the lone IPRC/ISRO centre located at Tamil Nadu. IPRC centre is not providing preference for local candidates in Group C and D recruitments, As per Tamilnadu state orders all central government installations in the state should provide 69% of Group C and D posts to local candidates. IPRC/ISRO management has not provided recruitments for local candidates for the past 15 years and has not increased its permanent staff strength.

As Hon'ble Minister is aware Kanyakumari, Tirunelveli, Thoothukudi and Tenkasi districts are having high literacy rate and having more qualified technical candidates but it is pity to note that none of these people have been recruited even in Group-C & D posts in the nearby R&D installation of

ISRO in recent decades. IPRC/ISRO is only having only 4 Safety engineers to look after the safety systems of Propellant Storage and Transportation facility which handles tones of hazardous propellants. The propellant handling infrastructures is operated by un-skilled contract manpower at IPRC. Similar Propellant handling Infrastructures at ISRO's Launch PAD SDSC Sriharikota, is having nearly 150 permanent, to look after safety related activities.

I request the Hon'ble Minister to direct Department of Space to recruit adequate local manpower in IPRC, Tamil Nadu.

(xviii) Regarding considering genuine needs of differently-abled sports persons

DR. T. R. PAARIVENDHAR (PERAMBALUR): I would like to bring to the kind notice of the Government that there are many special schools running for differently abled persons in our country. Many differently-abled sports persons are participating in state, national and international level sports and games. My request to the Union Government through you, Sir, is that in the Central Government Sports Quota

Appointments, 1% of posts can be reserved for differently abled International and National Medal winners. Presently, differently abled persons are doing well at the International level games. This will be a great motivation to them.

There is a need of separate compartment in trains and adequate concession for travelling in flights along with the companion for differently abled sports persons to participate in international sports tournaments like Special Olympics and Paralympics.

Already the Government of India is sponsoring the air tickets for the participants of Special Olympics, Paralympics, which includes Asian Games, Commonwealth Games and World Championship. But not for the International events which are qualifier for the Paralympics. At least, 50% concessions can be given for the eligible participants.

So, I urge upon the Union Ministry of Youth affairs and Sports to consider the genuine needs of the differently abled sports persons.

(xix) Regarding setting up of AIIMS in Andhra Pradesh

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): I would like to draw the attention of the Government towards setting up of AIIMS in Andhra Pradesh, which was one of the promises of AP Reorganization Act, 2014. The approval for AIIMS at Mangalagiri in Guntur District of Andhra Pradesh was given in October 2015. The approved cost of the project is Rs 1618 crore. A quantum of Rs. 233 crores have been released so far. It was also decided that an additional Rs. 272 crores will be provided under Pradhan Mantri Swasthya Suraksha Yojana (PMSSY). Subsequently, tender was finalized. The master plan had also been finalized and initial construction under phase-I has begun. The Government of Andhra Pradesh provided 192 acres of land near Mangalagiri for this green campus. It is scheduled to be completed by October 2020.

Keeping in view the scheduled completion date, I urge upon the Hon. Minister for Health and Family Welfare to allocate sufficient funds for early completion of AIIMS in Andhra Pradesh.

**(xx) Need to lay a new railway line from Joynagar to
Moipith in West Bengal**

SHRIMATI PRATIMA MONDAL (JAYNAGAR): I would like to bring to the notice of the Hon'ble Railways Minister that there is a long pending demand for construction of new railway line from Joynagar to Moipith via Jamtala. It is further to be noted that I raised the issue in the Parliament during Zero our, Rule under 377 and during railway budget discussion during the last five years. Lakhs of people of the said area are being deprived of availing railway facility even after 73 years of our Independence.

The said area belongs to my Parliamentary Constituency and I shall be grateful if the Hon. Railway Minister takes the effective steps in this regard.

(xxi) Need to release the share of Central Government for payment of compensation to farmers in Buldhana Parliamentary Constituency, Maharashtra

[Translation]

SHRI PRATAPRAO JADHAV(BULDHANA): Around 4,69,303 farmers of 1413 villages of my Parliamentary Constituency have been affected due to heavy rain unseasonal in which the crops of Urad, Moong, Soyabean, Cotton, Tuvar, Jwar, Maize, Bajra, Oilseeds, vegetables and fruits have been completely destroyed. The only means of livelihood in my constituency is their crop. But, due to untimely rain, they are facing economic crisis.

The State Government has provided Rs.8000 per hectare compensation to every farmer affected by this natural calamity from its state funds but compensatory amount from the Union Government has not been provided to the farmers of my Constituency so far and the benefit of Pradhan Mantri Fasal Beema Yojana has not yet been given to the farmers of my constituency affected by the natural calamity.

Therefore, I urge upon the Union Government to immediately provide its share of compensation to the affected farmers of my Constituency in the same way as it has been

provided by the State Government and instructions may also be issued to provide the amount of Pradhan Mantri Fasal Beema Yojana to the affected farmers of my Constituency expeditiously.

**(xxii) Need to include certain castes as proposed by
Government of Bihar in the list of Scheduled Tribes**

SHRI KAUSHLENDRA KUMAR (NALANDA): With a view to declare Mallah, Nishad (Bind, Beldaar, Chai, Teeyar, Khulvat, Sarahia, Godhi, Vanpar, Kewat) and Nonia castes of Bihar state as Scheduled Castes in view of their economic, political, educational and employment backwardness, the Secretary, Ministry of Tribal Affairs, Government of India has received recommendation letter no 67(11), dated 5.9.2015 from the State Government of Bihar. While taking action in this context, vide letter no 12538(1), dated 23.9.2015 of the Director, Ministry of Tribal Affairs, Government of India has sought an ethnographic report of the said described sub-castes/castes. While showing its resolve for all-round development of the said castes, the State Government of Bihar has got ethnographic report prepared by Anugrah Narayan Sinha Institute of Social Studies, Patna and made it available to the Secretary, Ministry of Tribal Affairs, the Government of India vide letter no 7587 dated 9.6.2018, but no concrete steps have been taken by the Government of India leading to gross disappointment among innumerable persons belonging

to Mallah, Nishad castes /sub- castes. A delegation from Bihar had also given a memorandum in this regard to then Minister of Tribal Affairs, through letter no 292/A, dated 30.1.2019. Despite no concrete action has been taken in this regard. Therefore, I would like to demand that on humanitarian ground and based on the recommendation of the State Government of Bihar, the Government of India should notify Mallah, Nishad (Bind, Beldaar, Chai, Teeyar, Khulvat, Sarahia, Godhi, Vanpar, Kewat) and Nonia castes as Scheduled Tribes so that innumerable persons belonging to sub- castes/castes of Mallah, Nishad may get its benefit.

(xxiii) NEED TO RUN A SUPERFAST TRAIN FROM MORADABAD TO MUMBAI WITH THE STOPPAGE OF THE TRAIN ALSO AT AMROHA IN UTTAR PRADESH

KUNWAR DANISH ALI (AMROHA): There are around 18.4 lakh voters in my parliamentary constituency. Vasudev temple, Syed Sharfuddin Shah Vilayat Dargah, Tulsi park, Gajroula, Razabpur, Kankhadhar, and Tigri, etc are the main tourist attractions in this area. Along with agro products

mandi, handloom textile industry, pottery industry, and sugar mills are also located in Amroha.

Amroha is connected with Moradabad and Delhi by rail route. Despite Moradabad being an 'A' category railway station, direct train service to Mumbai is not available from here. As a result, hundreds of inhabitants of Amroha and Moradabad residing in Mumbai have to change platforms in Delhi. Besides, exporters also face difficulties.

I would like to demand that in view of problems being faced by daily passengers and exporters, the Government should run a superfast train from Moradabad to Mumbai with the stoppage of the train also at Amroha.

کنوردانشعلی

(امروہہ): محترم اسپیکر صاحب، میرے پارلیمان حلقہ ہامروہہ کے ووٹروں کی آبادیتقر

ببأ 18.4

لاکھ ہے۔ واسو دیو مندر، سید شرف الدین شاہو لایتکیدر گاہ، تلپارک، گجرو لہ، رجبپور، کنکھاگھر اور تگریو غیر بیہانکے مشہور سیاحتی مقام ہیں، امروہہ زرعی پیداوار کی منڈی یہونے کے ساتھ ساتھ ہامروہہ میں خاص کر ہتھکر گھاکیڑے، مٹیکے برتن کی صنعت اور چینی کی ملین ہیں۔

امرو بہر یلمار گسے مراد آباد و دہلیسے جڑا ہے۔ مراد آباد ریلوے اسٹیشن اے۔ گر
یڈہونے کے باوجود دیہان سے ممبئی کے لئے سیدھی ٹرین کیسہولیت مہیا نہی ہے۔ اسکے
چلتے ممبئی مینر بنے والے امر و بہاور مراد آباد کے سیکڑ و نمسافر و نکو دہلی مینیا پلٹفا
ر مبدلنے پڑتے ہیں۔ اسکے علاوہ ایک سپورٹرو نکو بھی پیریشانی اٹھانی پڑتی ہے۔
جناب، آپ کے ذریعہ میری سرکار سے مانگہے کہ ہر روز انہکے مسافر و ناور نریات کو
ونکی پیریشانی کو دیکھتے ہوئے مراد آباد کے راستے امر و بہمینا سٹاپیج کیسہولیت
سے ساتھ ممبئی تک سپر فاسٹ ٹرین چلوانے کی مہربانی کریں۔ شکر یہ۔۔

(xxiv) Need to constitute a Fishermen Welfare Fund

[English]

SHRI RAM MOHAN NAIDU KINJARAPU (SRIKAKULAM): Hon. Prime Minister has called for a revolution in fisheries called Neel Kranti Mission.

Fishermen should form the core of it but unfortunately very minimal has been done for them. With coastline of 197 km, fishing is major source of livelihood for people of Srikakulam District.

But fishermen in Srikakulam are witnessing serious crises owing to limitations like lack of finance, lack of storage facilities and losses caused by natural calamities like cyclones. At times, the fishermen get carried away by water currents or get caught by Armed Forces of the neighbouring countries. Also lack of fishing infrastructure like jetties and dearth of advanced fishing equipment in Srikakulam is forcing fishermen to migrate to other parts of the country.

I request the Government to constitute a Fishermen Welfare Fund and sanction a special grant for the development of fishery in Srikakulam. Neel Kranti Mission has to begin from welfare of Fishermen.

(xxv)Need to sanction additional new batch for academic year 2020-2021 in Kendriya Vidyalaya at Kollam in Kerala

SHRI N. K. PREMACHANDRAN (KOLLAM): All Classes in Kollam Kendriya Vidyalaya are crowded. The number of students in the class is more than that of the sanctioned strength. The school authorities are legally bound to admit more students in the class due to the transfer of parents. The number of students eligible for admission in Kollam Kendriya Vidyalaya is many times more than the sanctioned strength. Additional batches in all classes are essential to meet the requirement. Sufficient infrastructure facilities such as classrooms, library, laboratory etc. for three divisions in each class are available in Kollam Kendriya Vidyalaya. It is pertinent to note that eligible students are not getting admission in the school due to the lack of sufficient divisions.

Hence, I urge upon to sanction additional new batch for class 1 to 12 in Kendriya Vidyalaya, Kollam during the academic year 2020-21.

**(xxvi) Regarding problem of teachers in Dadra and Nagar
Haveli**

SHRI MOHANBHAI SANJIBHAI DELKAR (DADRA AND NAGAR HAVELI): In the Union Territory of Dadra and Nagar Haveli, more than 1000 teachers have been working in the Education Department for 15 to 20 years. They have been appointed legally as per the guidelines of the Government of India, yet their jobs have not been confirmed. It is a matter of concern for the State. Meanwhile, the Gazette has been issued by the local administration for the hasty recruitment rules and the recruitment process, so the future of thousands of working teachers has been affected. The Gazette should be repealed and the process of permanent appointment of teachers should be started.

[Translation]

HON. SPEAKER: I am making a personal request to you. Go back to your seats. The Government is ready to hold a discussion on the subject you want to discuss. I am ready to hold the discussion.

...(Interruptions)

HON. SPEAKER: I am ready to hold a detailed discussion. Talk on the subject, don't raise slogans. Raise slogans outside the House.

...(Interruptions)

HON. SPEAKER: Discuss the matter. This is an important Bill.

...(Interruptions)

HON. SPEAKER: Hon. Members, this is an important Bill.

...(Interruptions)

14.16 hrs

DIRECT TAX VIVAD SE VISHWAS BILL, 2020

HON. SPEAKER: Now, we are taking item no.23

Hon. Minister.

...(Interruptions)

[English]

THE MINISTER OF FINANCE AND MINISTER OF CORPORATE AFFAIRS (SHRIMATI NIRMALA SITHARAMAN): Sir, I beg to move:

“That the Bill to provide for resolution of dispute tax and for matters connected therewith or incidental thereto, be taken into consideration.”

[Translation]

HON. SPEAKER: The question is:

"That the Bill to provide for resolution of dispute tax and for matters connected therewith or incidental thereto, be taken into consideration."

Motion was adopted.

...(Interruptions)

HON. SPEAKER: Now, the House will consider the Bill clause-wise.

Clause 2

Definitions

HON. SPEAKER: Prof. Sougata Ray - Amendment No.1

Shri N. K. Premchandran - Amendment No. 11

...(Interruptions)

[English]

Amendments made:

Page 1, for lines 4-6, substitute —

‘(a) “appellant” means —

(i) a person in whose case an appeal or a writ petition or special leave petition has been filed either by him or by the income-tax authority or by both, before an appellate forum and such appeal or petition is pending as on the specified date;

(ii) a person in whose case an order has been

passed by the Assessing Officer, or an order has been passed by the Commissioner(Appeals) or the Income Tax Appellate Tribunal in an appeal, or by the High Court in a writ petition, on or before the specified date, and the time for filing any appeal or special leave petition against such order by that person has not expired as on that date;

(iii) a person who has filed his objections before the Dispute Resolution Panel under section 144C of the Income- tax Act, 1961 and the Dispute Resolution Panel has not issued any direction on or before the specified date;

(iv) a person in whose case the Dispute Resolution Panel has issued direction under sub-section (5) of section 144C of the Income-tax Act and the Assessing Officer has not passed any order under sub-section (13) of that section on or before the specified date;

(v) a person who has filed an application for revision under section 264 of the Income-tax Act and such application is pending as on the specified date;’.

(13)

Page 2, *for* lines 19-50, *substitute* —

(j) “disputed tax”, in relation to an assessment year or financial year, as the case may be, means the income-tax, including surcharge and cess (hereafter in this clause referred to as the amount of tax) payable by the appellant under the provisions of the Income-tax Act, 1961, as computed hereunder:-

(A) in a case where any appeal, writ petition or special leave petition is pending before the appellate forum as on the specified date, the amount of tax that is payable by the appellant if such appeal or writ petition or special leave petition was to be decided against him;

(B) in a case where an order in an appeal or in writ petition has been passed by the appellate forum on or before the specified date, and the time for filing appeal or special leave petition against such order has not expired as on that date, the amount of tax payable by the appellant after giving effect to the

order so passed;

(C) in a case where the order has been passed by the Assessing Officer on or before the specified date, and the time for filing appeal against such order has not expired as on that date, the amount of tax payable by the appellant in accordance with such order;

(D) in a case where objection filed by the appellant is pending before the Dispute Resolution Panel under section 144C of the Income-tax Act as on the specified date, the amount of tax payable by the appellant if the Dispute Resolution Panel was to confirm the variation proposed in the draft order;

(E) in a case where Dispute Resolution Panel has issued any direction under sub-section (5) of section 144C of the Income-tax Act and the Assessing Officer has not passed the order under sub-section (13) of that section on or before the specified date, the amount of tax payable by the appellant as per the assessment order to be passed

by the Assessing Officer under sub-section (13) thereof;

(F) in a case where an application for revision under section 264 of the Income-tax Act is pending as on the specified date, the amount of tax payable by the appellant if such application for revision was not to be accepted:

Provided that in a case where Commissioner (Appeals) has issued notice of enhancement under section 251 of the Income- tax Act on or before the specified date, the disputed tax shall be increased by the amount of tax pertaining to issues for which notice of enhancement has been issued:

Provided further that in a case where the dispute in relation to an assessment year relates to reduction of tax credit under section 115 JAA or section 115D of the Income-tax Act or any loss or depreciation computed there under, the appellant shall have an option either to include the amount of tax related to such tax credit or loss or depreciation in the amount of disputed tax, or to carry forward there duced tax credit or loss or depreciation, in such manner as may be prescribed. (14)

Page 3, *omit* lines 1-3. (15)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. SPEAKER: The question is:

"That Clause 2, as amended, stands part of the Bill."

The Motion was adopted.

Clause 2, as amended, was added to the Bill.

**Clause 3 Amount payable by
declarant**

HON. SPEAKER: Prof. Sougata Ray - Amendment No.
2 and 3

Shri Kodikunnil Suresh - Amendment No. 12

...(Interruptions)

[English]

Amendments made:

Page 3, *after* line 41, *insert* –

(aa) where the tax arrear includes the tax, interest or penalty determined in any assessment on the basis of search under section 132 or	The aggregate of the amount of disputed tax and twenty-five per cent of the disputed tax: Provided that where the twenty-	The aggregate of the amount of disputed tax and thirty-five per cent. of disputed tax: Provided that where the thirty-five per cent of
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<p>section 132A of the Income-tax Act.</p>	<p>five per cent. of disputed tax exceeds the aggregate amount of interest chargeable or charged on such disputed tax and penalty leviable or levied on such disputed tax, the excess shall be ignored for the purpose of computation of amount payable under this Act.</p>	<p>disputed tax exceeds the Aggregate amount of interest chargeable or charged on such disputed tax and penalty leviable or levied on such disputed tax, the excess shall be ignored for the purpose of computation of amount payable.</p>
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(16)

“Provided that in a case where an appeal or writ petition or special leave petition is filed by the income-tax authority on any issue before the appellate forum, the amount payable shall be one- half of the amount in the Table above calculated on such issue, in such manner as may be prescribed:

Provided further that in a case where an appeal is filed before the Commissioner (Appeals) or objections is filed before the Dispute Resolution Panel by the appellant on any issue on which he has already got a decision in his favour from Income Tax Appellate Tribunal (where the decision on such issue is not reversed by the High Court or the Supreme Court) or the High Court (where the decision on such issue is not reversed by the Supreme Court), the amount payable shall be one-half of the amount in the Table above calculated on such issue, in such manner as may be prescribed:

Provided also that in a case where an appeal is filed by the appellant on any issue before Income Tax Appellate Tribunal on which he has already got a decision in his favour from the High Court (where the decision on such issue is not reversed by the Supreme Court), the amount payable shall be one-half of the amount in the Table above calculated on such issue, in such manner as may be prescribed.” (17)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. SPEAKER: The question is:

"That Clause 3, as amended, stands part of the Bill."

The Motion was adopted.

Clause 3, as amended, was added to the Bill.

for arbitration, conciliation or mediation, or has given any notice thereof under any law for the time being in force or under any agreement entered into by India with any other country or territory outside India whether for protection of investment or otherwise, he shall withdraw the claim, if any, in such proceedings or notice after issuance of certificate under sub-section (1) of section 5 and furnish proof of such withdrawal alongwith the intimation of payment to the designated authority under sub-section (2) of section 5.”

(18)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. SPEAKER: The question is:

"That Clause 4, as amended, stands part of the Bill."

The Motion was adopted.

Clause 4, as amended, was added to the Bill.

Clause 5 Time and manner of payment

HON. SPEAKER: Prof. Sougata Ray - Amendment No.6 and 7.

...(Interruptions)

[English]

Amendment made:

Page 5, after line 5, insert—

“Explanation.— For the removal of doubts, it is hereby clarified that making a declaration under this Act shall not amount to conceding the tax position and it shall not be lawful for the income-tax authority or the declarant being a party in appeal or writ petition or special leave petition to contend that the declarant or the income-tax authority, as the case may be, has acquiesced in the decision on the disputed issue by settling the dispute.”.

(19)

(Shrimati Nirmala Sitharaman)

[Translation]

HON. SPEAKER: The question is:

"That Clause 5, as amended, stands part of the Bill."

The Motion was adopted.

Clause 5, as amended, was added to the Bill.

Clause 6, as amended, was added to the Bill.

...(Interruptions)

Clause 7 No refund of amount paid

HON. SPEAKER: Prof. Sougata Ray - Amendment No.8.

Hon. Minister.

...(Interruptions)

[English]

SHRIMATI NIRMALA SITHARAMAN: Sir, I am moving my amendment. [Translation] *...(Interruptions)*

HON. SPEAKER: Please all of you sit down.

...(Interruptions)

HON. SPEAKER: Hon. Members from the treasury benches, please sit down.

...(Interruptions)

HON. SPEAKER: Madam, Please sit down.

...(Interruptions)

HON. SPEAKER: Please make them understand.

...(Interruptions)

HON. SPEAKER: Please sit down.

...(Interruptions)

**THE MINISTER OF PARLIAMENTARY AFFAIRS;
MINISTER OF COAL AND MINSTER OF MINES
(SHRI PRALHAD JOSHI):** Sir, you please get the Bill
passed.

...(Interruptions)

HON. SPEAKER: All of you, please listen to me for a
minute.

...(Interruptions)

HON. SPEAKER: The House stands adjourned to meet at
11 'o' clock tomorrow.

14.21 hrs

*The Lok Sabha then adjourned till Eleven of the Clock on
Wednesday, March 4, 2020/Phalguna, 14, 1941(Saka).*

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